

IT E M NO.1 A
[FOR JUDG M E N T]

COURT NO.1 0

S E C T I O N XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.1 6 7 3 of 2 0 0 8

@ Petition(s) for Special Leave to Appeal (Civil) No(s).1 7 6 3 7 / 2 0 0 5

P U R A N R A M

Petitioner(s)

V E R S U S

B H A G U R A M & A N R .

Respondent(s)

Date: 2 9 / 0 2 / 2 0 0 8 The matter was called on for judgment today.

For Petitioner(s) Mr. B.D. Shar m a ,Adv.

For Respondent(s) Mr. Sushil Ku m a r Jain, Adv.
Ms. P r atibh a J ain, Adv.

Hon'ble Mr. Justice Tarun Chatterjee pronounced the
judgment of the Bench comprising of His Lordship and Hon'ble Mr.
Justice Harjit Singh Bedi.

Leave granted. The Appeal is allowed. There will be no
order as to costs.

(A.D. Shar m a)
Court Master

(Phoolan Wati Arora)
Court Master

(Reportable Signed Judgment is placed on the file)